

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND BANKING)

N. Delhi: 17.1.1976

NOTIFICATION
INCOME TAX

No.1206(F.NO.404/7/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M. Nath who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

Sd/-

(V.P. Mittal)

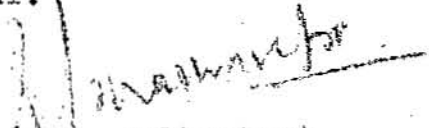
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1206/(F.NO.404/7/76-ITCC):

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(K.L. Malhaustra)
Section Officer.

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